CCA 186/01 OA 858/01

Raghavendra tiwari Vs. H.M.Kairac & ors

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

We have heard Shri R.K.Nigam learned counsel for the applicant and Shri N.P.Singh learned counsel for the respondents.

By this contempt application applicant has prayed to punish the respondents for wilfully disobeying the order of this Tribunal dated 19.7.01 by which direction was given to Commissioner Kendriya Vidyalaya School New Delhi to decide the representation of the applicant within a month by a reasoned/speaking order.

Shri K.P.Singh, holding brief of Shri N.P.Singh counsel for the respondents has placed before us a copy of the compliance order dated 4.9.01 by which the representation of the applicant has been considered and decided by a detailed order.

In the circumstances as the order has already been complied with, it does not appear necessary to keep this contempt application pending. The contempt application is accordingly dismissed. No order as to costs.

MEMBER(A)

VICE CHAIRMAN

7.2.2002